

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 2

IA Nos. 585(CH)2024, 1029(CH)2024
and
CP (IB) No. 351/Chd/Pb/2018

IN THE MATTER OF:

Central Bank of India

...Petitioner

Vs.

Kaur Sain Spinners Ltd.

...Respondent

Under Section: 7, 60(5), IBC 2016

Order delivered on 30.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner :
For the Respondent in main CP:
and applicant in IA Nos. 585/2024
and 1029/2024

Mr. Vinod Kumar Mahajan, Advocate
Mr. Anand Chhibar, Senior Advocate
Mr. Vaibhav Sahni, Advocate
Mr. Edward Augustine George, Advocate

ORDER

IA No.1029(CH)2024

The present application has been filed by Ms. Supriya Garg, Advocate on behalf of the applicant for placing on record a table depicting a list of litigation against the corporate debtor. The same is taken on record subject to just exceptions. Thus, ***IA No. 1029/2024 is disposed of accordingly.***

IA Nos. 585(CH)2024 and CP (IB) No. 351/Chd/Pb/2018

A date is requested by Ld. Senior Counsel for the Respondent for arguments. Arguments on behalf of the Petitioner are already concluded.

List the matter for arguments on behalf of Respondent/Corporate Debtor on 07.05.2024 in the supplementary list. No further opportunity will be given on any ground for arguments.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)